

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 301

IA No.- 2863, 4041/ND/2020 in IB-613/ND/2019

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner

Vs

Shri Lal Mahal Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 06.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Ankur Mittal, Adv.
Mr. Karan Setiya, Adv.

For the Respondent : Mr. Krishnendu Datta, Adv.
Mr. Ashish Verma, Adv.
Ms. Shrishti Vaid, Adv.
Mr. Rahul Gupta, Adv.
: Mr. Dev Garg

ORDER

IA No. 4041/2020: Learned counsel Mr. Krishnendu Dutta for the applicant states that they have received reply on 03.10.2020, late evening and seeks short time to file rejoinder. He pressed that it is required to counter the case of the non-applicant. Let, Rejoinder be

filed within two days, with the copy in advance to the other side. Written submissions in IA 4041/2020 be filed by 09.10.2020. Both the parties have filed written submission in IB application under Section 7, but the same has not come to the court file. The registry is directed to make it available to the Bench.

Heard at length. Order reserved. IA No. 4041/2020 will be considered while passing the order in IB application under Section 7 of the Code.

Sd/-
HEMANT KUMAR SARANGI
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)